

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 590 of 2020

&
I.A. No. 156 of 2021

IN THE MATTER OF:

Bank of India & Ors.

...Appellants

Versus

Ferro Alloys Corporation Ltd.

...Respondent

Present: -

For Appellant: Dr. Sudhir Bisla, Mr. Dushyant Manocha, Advocates.

**For Respondent: Mr. Abhinav Vasisht, Sr. Advocate With Mr. Malak Bhatt,
Mr. Rajat Bector, Ms. Priya Singh, Mr. Saurav Panda, Ms.
Anannya Ghosh and Ms. Charu Bansal, Advocates**

O R D E R
(Virtual Mode)

24.02.2021 I.A. NO. 156 of 2021 filed on behalf of the Respondent –‘Ferro Alloys Corporation Ltd.’ the original Corporate Debtor with a prayer to release of Title Deeds in accordance with the terms of the approved resolution plan was pressed.

Heard Learned Counsel for the Applicant and he had already filed short Written Submission on 15.02.2021.

Short Reply to this I.A. No. 156 of 2020 has been filed on behalf of the Appellant – ‘Bank of India’ which is taken on record.

Dr. Sudhir Bisla, Advocate appearing on behalf of the Appellant –‘Bank of India’ submitted that he has not received copy of the Written Submissions filed on behalf of the Respondent. It is further submitted that main arguing counsel Mr. Rajiv Ranjan, Sr. Advocate is in personal difficulty. He prays short adjournment. Prayer allowed.

Learned Counsel for the Respondent is directed to serve Written Submissions to the Learned Counsel for the Appellant by 26th February, 2021.

List the Appeal along with I.A. No. 156 of 2021 'For Orders' on **16th March, 2021**. On that day, the Learned Counsel for the Appellant – 'Bank of India' will address to this Appellate Tribunal on I.A. No. 156 of 2021 and also main Appeal.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R.N./ nn /